

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **14.06.2024** THROUGH **PHYSICAL HEARING**

PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON'BLE PRESIDENT
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Alcon Laboratories(India) Pvt Ltd
Vs
Vasan Health Care Pvt Ltd

MAIN PETITION NUMBER : CA/1/IB/2017

(IA/MA) APPLICATION NUMBERS

IA/870/CHE/2024; IA/1260(CHE)/2024; IA(IBC)/1328(CHE)/2024 in IA(IBC)/727/2024
IA/727/CHE/2024; IA/574(CHE)/2023 in IA/1088/2022; IA/1088(CHE)/2022
IA/576(CHE)/2023 in IA/1012/2022; IA/1012(CHE)/2022; IA/607(CHE)/2023 in IA/997/2022;
IA/997(CHE)/2022; IA/572(CHE)/2023 in IA/1208/2022; IA/1208(CHE)/2022;
IA/605(CHE)/2023 in IA/1027/2022; IA/1027(CHE)/2022; IA/564(CHE)/2023 in IA/1303/2022;
IA/1303(CHE)/2022; IA/577(CHE)/2023 in IA/799/2022; IA/799(CHE)/2022;
IA/603(CHE)/2023 in IA/1011/2022; IA/1011(CHE)/2022; IA/565(CHE)/2023 in IA/1214/2022;
IA/1214(CHE)/2022; IA/606(CHE)/2023 in IA/222/2022; IA/222(CHE)/2023;
IA/573(CHE)/2023 in IA/1024/2022; IA/1024(CHE)/2022; IA/604(CHE)/2023 in IA/1028/2022;
IA/1028(CHE)/2022; IA/214(CHE)/2022; IA/269(CHE)/2022; IA/26(CHE)/2022;
IA/215(CHE)/2022; IA/270(CHE)/2022; IA/271(CHE)/2022; IA/272(CHE)/2022;
IA/273(CHE)/2022; IA/274(CHE)/2022; IA/1571(CHE)/2022; IA(IBC)/1062(CHE)/2023;
IA/209(CHE)/2022; IA/314(CHE)/2022; IA/868(CHE)/2022

ORDER

1. All the Counsels are present.
2. In terms of the orders dated 15.12.2023 and 18.04.2024, a Memo is filed by the Counsel for EARC in Diary No.2157 dated 30.04.2024 enclosing minutes of the joint lenders meeting. The same is taken on record.
3. A joint lenders meeting was held on 08.06.2023 chaired by Edelweiss Asset Reconstruction Company Limited (EARC). Total 18 members participated in the joint lenders meeting where EARC was authorized to pursue the matters for and on behalf of erstwhile RP both for admission and also pending litigation.

4. It is submitted that EARC has filed the IAs i.e., IA/574(CHE)/2023; IA/576(CHE)/2023; IA/607(CHE)/2023; IA/572(CHE)/2023; IA/605(CHE)/2023; IA/564(CHE)/2023; IA/577(CHE)/2023; IA/603(CHE)/2023; IA/565(CHE)/2023; IA/606(CHE)/2023; IA/573(CHE)/2023; IA/604(CHE)/2023 to implead as a party R2 in the applications filed by EPFO.

5. Ld. Counsel for EPFO has also stated that there is no objection to implead EARC as Respondent in the above applications.

6. In view of the submissions made above, all the above applications stand **allowed**.

7. The Applicant is directed to file an amended memo of parties after impleading EARC as R2 in main IAs i.e., IA/1088(CHE)/2022; IA/1012(CHE)/2022; IA/1028(CHE)/2022; IA/1208(CHE)/2022; IA/1027(CHE)/2022; IA/1303(CHE)/2022; IA/799(CHE)/2022; IA/1011(CHE)/2022; IA/1214(CHE)/2022; IA/222(CHE)/2023; IA/1024(CHE)/2022; IA/997(CHE)/2022.

8. List the applications on **14.08.2024** for hearing (**Physical hearing**).

IA/1260(CHE)/2024:

9. Ld. Counsel Ms. Yajura Devi for Applicant/Vasan Health Care Pvt. Ltd.

10. The Applicant is directed to issue notice to the Respondent(s) and file Affidavit of Service.

11. List this application on **14.08.2024** for hearing (**Physical hearing**).

IA(IBC)/1328(CHE)/2024 in IA(IBC)/727/2024:

12. Ld. Counsel Mr. Rishi Nandhan for Reliance Commercial Finance Ltd.

13. This application has been filed for urgent listing of IA/727/CHE/2024. As to IA/727/CHE/2024 is listed today, nothing survives in this IA.

14. IA(IBC)/1328(CHE)/2024 is accordingly **disposed of**.

IA/727/CHE/2024:

15. Ld. Counsel Mr. Rishi Nandhan for Applicant.
16. Ld. Counsel Ms. Yajura Devi for Respondent/Vasan Health Care Pvt. Ltd.
17. The Applicant is directed to serve notice to the Respondent(s) and file Affidavit of Service.
18. List this application on **14.08.2024** for hearing. **(Physical hearing)**.

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(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

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(JUSTICE RAMALINGAM SUDHAKAR)
PRESIDENT